

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.103  
CP(IB)/160(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Omkara Assets Reconstruction Private Limited  
V/s  
Parul Thakkr  
(Personal Guarantor)

.....Applicant

.....Respondent

**Order delivered on: 22/07/2024**

**Coram:**

Mr. Praveen Gupta, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Nisha Ojha, Adv.  
For the Respondent : Mr. Bhavesh Choksi, Adv.

**ORDER**  
**(Hybrid Mode)**

Ms. Nisha Ojha, Ld. Counsel appears on behalf of the Applicant.

Mr. Bhavesh Choksi, Ld. Counsel appears on behalf of the Respondent.

Ms. Nisha Ojha, Ld. Counsel for the Applicant states that the last order has not been complied with and they are in the process of filing necessary application within a period of two days.

Let the application be filed for further consideration regarding withdrawal of the present matter as per the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Guarantors) Rules, 2019.

Re-list this matter for hearing on 02.08.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**PRAVEEN GUPTA**  
**MEMBER (JUDICIAL)**